

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CONCORD CREATIONS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Concord Creations (India) Private Limited
2.	Date of incorporation of corporate debtor	08/12/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U18101KA2005PTC077660
5.	Address of the registered office and principal office (if any) of corporate debtor	No.731, 4th Floor, Housing Board Colony, 4th Stage Yelahanka New Town, Bangalore Karnataka- 560064
6.	Insolvency commencement date in respect of corporate debtor	31-05-2022 (Copy of the order received on 16-06-2022)
7.	Estimated date of closure of insolvency resolution process	27-11-2022 (180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name- Pankaj Srivastava Reg No- IBBI/IPA-001/IP-P00245/2017-18/10474
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add: 5, 5th Cross Navya Nagar, Jakkur, Bangalore, Karnataka- 560064 Email – psri@live.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 1st Floor, No.29, S N Complex, 14th Main Road, 'E' Block Extn, Sahakaranagar, Bangalore-560092 Email – cirp.ccipl@gmail.com
11.	Last date for submission of claims	30-06-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bangalore Bench has ordered the commencement of a corporate insolvency resolution process of the Concord Creations (India) Private Limited on 31-05-2022 (Order copy received on 16-06-2022)

The creditors of Concord Creations (India) Private Limited are hereby called upon to submit their claims with proof on or before 30-06-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of an authorized representative from among the three insolvency professionals listed against entry No.13 to act as the authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16-06-2022
Place: Bangalore

Sd/-

Pankaj Srivastava

Reg. No- IBBI/IPA-001/IP-P00245/2017-18/10474

